

ITEM NO.1

Court 5 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.32631/2018

(Arising out of impugned final judgment and order dated 13-03-2018 in SB No.13832/2017 passed by the High Court of Judicature at Allahabad)

BRIJESH KUMAR DUBEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With appln.(s) for IA No. 148647/2018 - EXEMPTION FROM FILING O.T.)

WITH S.L.P.(C) No.682/2019 (X)

(With appln.(s) for IA No. 171676/2018 - APPLICATION FOR SUBSTITUTION, IA No. 171678/2018 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No. 171680/2018 - SETTING ASIDE AN ABATEMENT)

S.L.P.(C) No.29294/2018 (X)

S.L.P.(C) No.926/2019 (X)

C.A. No.10788/2016 (III-A)

Date : 14-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Dr. Rajiv Nanda, AOR
Ms. Rachna Gandhi, Adv.

Mr. Anil Kumar Sangal, AOR
Mr. Siddharth Sangal, Adv.
Ms. Nilanjani Tandon, Adv.

Mr. K. Paari Vendhan, AOR

For Respondent(s)

Ms. Vanshaja Shukla, AOR
Ms. Rachna Gandhi, Adv.

Mr. Manoj Swarup, Sr. Adv.
Mr. Neelmani Pant, Adv.
Mr. Mukul Kumar, AOR

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.

Mr. Chandra Bhushan Prasad, AOR

Mr. Ankit Swarup, AOR

Mr. Anil Kumar Sangal, AOR
Mr. Siddharth Sangal, Adv.
Ms. Nilanjani Tandon, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Put up for hearing on 22 July 2021 as the first item on the Board.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
COURT MASTER